

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 60880/2024

[Arising out of impugned judgment and order dated 26-09-2024 in WPL No. 9792/2023 26-09-2024 in WPL No. 14955/2023 26-09-2024 in WPL No. 7953/2023 passed by the High Court of Judicature at Bombay]

UNION OF INDIA

Petitioner(s)

VERSUS

KUNAL KAMRA &amp; ORS.

Respondent(s)

(IA No. 67242/2026 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 67241/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 67239/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 10-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R. MAHADEVAN  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s): Mr. Sudarshan Lamba, AOR

Mr. Raj Bahadur Yadav, AOR  
Mr. Tushar Mehta, Solicitor General  
Mr. Rajat Nair, Adv.  
Mr. Gaurang Bhushan, Adv.  
Ms. Sansriti Pathak, Adv.  
Mr. Karan Lahiri, Adv.  
Dr. Arun Kumar Yadav, Adv.

For Respondent(s): Mr. Navroz Seervai, Sr. Adv.  
Ms. Pritha Srikumar Iyer, AOR  
Ms. Arti Raghavan, Adv.  
Mr. Gautam Bhatia, Adv.  
Mr. Atharv Gupta, Adv.

Ms. Vrinda Bhandari, AOR

Mr. Shivam Singh, Adv.  
Ms. Ishita Agarwal, Adv.  
Mr. Kailas Bajirao Autade, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Delay in refiling is condoned.
2. Issue notice.
3. IA No. 67239/2026 is allowed.
4. Ms. Pritha Srikumar Iyer, learned AOR, accepts notice on behalf of respondent No.1 (Kunal Kamra). Ms. Vrinda Bhandari, learned AOR, accepts notice on behalf of respondent No.3 (Association of Indian Magazines).
5. Counter affidavit, if any, be filed within four weeks.
6. Rejoinder affidavit, if any, be filed within two weeks thereafter.
7. No further opportunity shall be granted in this regard.
8. Post the matter before a three Judges Bench on 04.05.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR